


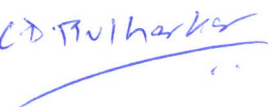
NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 16/12/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/4/2016
NAME OF THE PETITIONER(S) : Lammertz Industrienadel GmbH
NAME OF THE RESPONDENT(S) : Altek Lammertz Needles Limited and 3 others
UNDER SECTION : 397/398

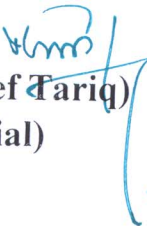
S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1	C. PRASAD VENKATISH	Counsel for Respondent	
2	C.D. RAULHARKAR	Counsel for Petitioner	

ORDER

Counsels for both the parties present. The counsels have submitted their arguments. During the hearing, a suggestion has been floated from the Bench that before any order is passed in relation to the implementation of CLB order dated 15.05.2008, the parties may have one sitting as an attempt to resolve the disputes between them with ^{their} mutual consent, ~~of the parties~~. Both of the counsels did agree to the suggestion and sought time to make an exercise in this direction in consultation with their clients which shall be reported to the Bench by the next date of hearing.

Put up on 31.01.2017 at 10.30 A.M.


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)